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MISCELLANEOUS RULES UNDER THE CEILING ON AGRICULTURAL HOLDINGS ACT 1960

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MISCELLANEOUS RULES UNDER THE CEILING ON AGRICULTURAL HOLDINGS ACT 1960

In exercise of the powers conferred by Sub-section (1) of section 50 read with section 4 of the Madhya Pradesh Ceiling on Agricultural Holdings Act, 1960 (No. 20 of 1960), the State Government hereby makes the following rules, the same having been previously published as required by Sub-section (3) of section 50 of the said Act, namely:

1. Definition :-

In these rules, unless the context otherwise requires-- (a) "Act" means the Madhya Pradesh Ceiling on Agricultural Holdings Act, 1960 (No. XX of 1960); (b) "Form" means a form appended to these rules; (c) "Section" means a section of the Act.

2. Notice under Sub-section (1) of section 4:-

If, on the application of any person or otherwise, it comes to the notice of the competent authority that after the 1st January, 1971 but before the appointed day any holder has transferred any land held by him, by way of sale, gift, exchange or otherwise has effected the partition of his holdings or part thereof, the competent authority shall cause a notice in Form A to be serve upon the holder and a notice in Form B to be served upon other persons affected by such transfer or partition calling upon them to show cause why the transfer or partition should not be declared void.

SCHEDULE 1 FORM A

[See sub-rule (2)]
Notice to the holder who has transferred any land by way of sale,
gift, exchange or otherwise or has effected partition
B e f o r e theatin the case
of
Revenue Case No
То
s o n ofresident
of District
Whereas it has come to my notice that you have transferred the
land held by you, by way of *sale, gift, exchange or otherwise or
have effected a *partition of your holding or part thereof as per
details given in the Schedule below in anticipation of and to defeat
the provisions of the Madhya Pradesh Ceiling on Agricultural
,
Holdings Act, 1960;
Now, therefore, you are hereby informed that you should appear
before me either personally or through a pleader or agent
at
why the said transfer or partition should not be declared void under
Sub-section (1) of section 4 of the Madhya Pradesh Ceiling on
Agricultural Holdings Act, 1960.
* Strike off whichever is not applicable.
Seal of the Court
Signature of the Competent Authority
District Tahsil Village with P.C. No. Survey No./Plot No. Area Right
Land Revenue Name of transferee
1 2 3 4 5 6 7 8
SCHEDULE 2
FORM B
(See rule 2)
Notice to persons affected by transfer of any land or partition of
any holding or part thereof.
Before theatin the case
of
Revenue Case No To
son ofresident
of
Tahsil District
Whereas it has come to my notice thatson
of resident

ofhas transferred *the land
held by him, by way of *sale, gift, exchange or otherwise or has
effected a *partition of his holding or part thereof as per details
given in the Schedule below in your favour or in favour of
Shri son ofresident
of tahsil in anticipation of and to defeat
the provisions of the Madhya Pradesh Ceiling on Agricultural
Holdings Act, 1960;
Now, therefore, you are hereby informed that you should appear
before me either personally or through a pleader or agent
atonday of19 and show cause why
the said *transfer or partition should not be declared void under
Sub-section (1) of section 4 of the Madhya Pradesh Ceiling on
Agricultural Holdings Act, 1960.
* Strike off whichever is not applicable.
Dated
Signature of the Competent Authority.
District Tahsil Village with P.C. No. Survey No./Plot No. Area Right

Land Revenue

1234567